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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.157/1999.

IN

O.A.No.1338/99

New Delhi: this the 27 day of July, 1999.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS.LAKSHMI SWAMINATHAN, MEMBER(J)

Anil Rastogi & 2 others

... Review application

Versus

Union of India
through

The Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi

AND

two others

.... Respondents.

ORDER(BY CIRCULATION)

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Perused the RA.

2. None of the grounds in the RA bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. The RA is rejected.

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

S.R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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